GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 951

TO BE ANSWERED ON 25.07.2025

PROVISION OF FREE LEGAL ADVICE

951. SHRI VISHNU DATT SHARMA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is implementing the Tele-Law Programme to provide free legal advice through Common Service Centres (CSCs), especially in rural and remote areas of Madhya Pradesh;
- (b) if so, whether the districts of Katni, Panna and the town of Khajuraho in the Khajuraho Lok Sabha Constituency have been covered under this scheme;
- (c) if so, the number of beneficiaries, CSCs involved and types of legal issues addressed; and
- (d) if not, the reasons therefor along with the steps being taken to implement Tele-Law services in these areas?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) & (b): Tele-Law programme is one of programmes under the scheme of "Designing Innovative Solutions for Holistic Access to Justice India (DISHA) which is being implemented by the Department of Justice. The scheme of DISHA aims to fulfil the Constitutional mandate as enunciated under the Preamble and

Articles 39A, 14 and 21 of the Constitution. The DISHA scheme provides easy, accessible, affordable and citizen- centric legal services to the citizens through Tele-Law and other components. The Tele-Law connects citizens with the lawyers through video conferencing facilities through Common Services Centres (CSCs) in 2.5 lakh Gram Panchayat (GPs) across the country. The services under Tele-Law are also available through Tele-Law Mobile App and through Toll Free Number, 14454. The Tele-Law programme covers all districts of Madhya Pradesh including the districts of Katni, Panna and town of Khajuraho (Chhatarpur district).

(c) & (d): The number of beneficiaries and associated CSCs in the districts of Katni, Panna and town of Khajuraho (Chhatarpur district) is as under: -

Name of the District/Town	No. of active CSCs	Beneficiaries (as on 30 th June, 2025)
Katni	151	6,518
Panna	218	34,998
Khajuraho (Chhatarpur)	558	1,10,320

Further, the types of pre-litigation advice rendered under Tele-Law program interalia, include the issues related to Revenue matters, Property disputes, Accidental Claims, Women and Child safety, Rights of Senior Citizen, Family and Matrimonial disputes.